

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

Keeping in view the Government Advisories, on the basis of opinion of medical and administrative experts and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, Hon'ble the Chief Justice has been pleased to order that:

1. All the cases already fixed/listed from 01.12.2021 to 24.12.2021 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
01.12.2021	06.05.2022
	09.05.2022
02.12.2021	10.05.2022
	11.05.2022
03.12.2021	12.05.2022
	13.05.2022
04.12.2021 to 06.12.2021	16.05.2022
	17.05.2022
07.12.2021	18.05.2022
	19.05.2022
08.12.2021 & 09.12.2021	20.05.2022
	23.05.2022
10.12.2021	24.05.2022
	25.05.2022
11.12.2021 to 13.12.2021	26.05.2022
	27.05.2022
14.12.2021	27.06.2022
	28.06.2022
15.12.2021	29.06.2022
	30.06.2022
16.12.2021	01.07.2022
	04.07.2022
17.12.2021	05.07.2022
	06.07.2022
18.12.2021 to 20.12.2021	07.07.2022
	08.07.2022
21.12.2021	11.07.2022
	12.07.2022
22.12.2021	13.07.2022
	14.07.2022
23.12.2021	15.07.2022
	18.07.2022
24.12.2021	19.07.2022
	20.07.2022

[Signature]
29.11.2021

2. However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Special Division Bench matters which are already fixed/listed from 01.12.2021 to 24.12.2021 shall be adjourned by NIC for the future dates mentioned herein as under:


<u>Date Fixed</u>	<u>Next Date of Hearing</u>
01.12.2021 to 03.12.2021	04.03.2022
04.12.2021 to 10.12.2021	11.03.2022
11.12.2021 to 17.12.2021	25.03.2022
18.12.2021 to 24.12.2021	01.04.2022

3. However, Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release and Applications for Suspension of Sentence, irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 01.12.2021 to 24.12.2021.

Also, the cases registered in the year 2021 and are fixed during 01.12.2021 to 24.12.2021 in Urgent Motion Cause List will not be adjourned by the NIC.

4. The cases which have been listed on or after 01.07.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.07.2021 and are fixed during 01.12.2021 to 24.12.2021 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 01.12.2021 to 24.12.2021.
5. Interim orders passed in the cases, which will be adjourned by the NIC as per above tables, will continue till further orders.
6. In case of urgency in the cases which are fixed from 01.12.2021 to 24.12.2021 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
29.11.2021